

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1445/2000

MA-1814/2000
MA-1815/2000

(A)

New Delhi this the 11th day of August, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A.Vedavalli, Member(J)

1. Rishi Parkash Dahiya,
S/o Sh. Hukam Singh,
R/o Vill. & P.O. Halalpur,
Distt. Sonepat(Haryana).
2. Mahipal Singh,
S/o Sh. Amar Singh,
R/o Vill. Jhinjholi,
PO Halalpur,
Distt. Sonepat(Haryana).
3. R.N. Sharma,
S/o Sh. Tek Ram,
R/o Vill. PO Bharthal,
New Delhi-43.
4. Jyot Ram Verma,
R/o Vill. PO Bharthal,
New Delhi-43.
5. R.C. Sharma,
R/o Vill. & P.O. Jhawala Kalan, Applicants
New Delhi-43.

(through Sh. Yogesh Sharma, proxy for Sh. B.B. Raval,
Advocate)

Versus

1. NCT of Delhi through
the Chief Secretary,
5, Sham Nath Marg,
New Delhi.
2. The Director,
Directorate of Education,
Govt. of Delhi, Old Sectt.,
Delhi.
3. The Jt. Director of Education(F),
Directorate of Education,
Old. Sectt., Delhi. Respondents

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicants seek a direction to respondents to
fix their pay in the pay scale of Rs. 160-300 w.e.f.

(5)

February 1963 with all consequential benefits which has been granted to their junior, namely, Sh. Chatter Singh, by the Tribunal's order dated 28.02.94 in OA-464/89.

2. We have heard Shri Yogesh Sharma, learned proxy counsel of Shri B.B. Raval, who states that the applicants representation dated 30.03.2000 (Annexure A-7) has still not been disposed of by the respondents. He further states that the applicants would be satisfied if a direction is issued to respondents to dispose of the aforesaid representation within a specified period of time.

3. This O.A. is disposed of with a direction to respondents to dispose of the aforesaid representation dated 30.03.2000 in accordance with Rules and Instructions within three months from the date of receipt of a copy of this order under intimation to the applicant. If the applicants' grievance still survives, it will be open to them to reagitate the same before the ^{if so advised,} Tribunal in accordance with law. No costs.

A Vedavalli
(Dr. A. Vedavalli)
Member(J)

S. R. Adige
(S.R. Adige)
Vice-Chairman(A)

/vv/